



2026:AHC:179599

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 8111 of 2026**

Rajesh Kumar Gupta

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Aditya Gupta, Harsh Vardhan Gupta,
Sr. Advocate

Counsel for Opposite Party(s) : G.A.

Court No. - 55

HON'BLE VIKRAM D. CHAUHAN, J.

1. Heard Sri G.S. Chaturvedi, learned Senior Advocate appearing on behalf of applicant as well as learned AGA and perused the material available on record.

2. The present Anticipatory Bail Application has been filed with the prayer to grant anticipatory bail to the applicant - **Rajesh Kumar Gupta** in Case Crime No. 06 of 2023, under Sections 420, 467, 468, 471 & 120-B I.P.C. and Section 7 Prevention of Corruption Act, 1988, Police Station Satarkata Adhishthan Kanpur Sector, District Kanpur Nagar.

3. It is submitted by learned Senior Advocate appearing on behalf of applicant that the applicant's company has participated in the tender for supply of machinery to Polytechnic Institutes. It is submitted that tender was floated in the year 2011 and the First Information Report was lodged in the year 2023. Subsequently, in the investigation, it has been found that other two companies who participated in the tender process have submitted forged documents. It is submitted that applicant has no concern with the other companies. Applicant has been falsely implicated in the present case. Even otherwise, there is extra ordinary delay in the criminal proceedings and therefore, applicant is entitled for anticipatory bail. It is further submitted by learned Senior Advocate appearing on behalf of applicant that applicant is innocent and has no concern with the present matter. Allegations levelled against the applicant

are false. It is further argued that applicant's case is squarely covered under Section 482 BNSS. No prima facie case is made out against the applicant. If the applicant is enlarged on anticipatory bail, he will not misuse the liberty and cooperate with the investigation. The applicant has apprehension of his arrest by the police any time. The applicant has no previous criminal history.

4. Learned A.G.A. opposed the prayer but does not dispute the factual matrix.

5. It is not shown by learned AGA that the offence in question will have impact on society at large. It is not shown that act causes harm to the society. The accusations arise out of dispute between individuals. It is not shown by learned AGA that the nature and gravity of allegations are such that the same would disentitle the applicant for relief of anticipatory bail. Learned AGA has not raised concern that any prejudice would be caused to free, fair and full investigation in the event the applicant is granted anticipatory bail. No material, facts, circumstances or concern been shown by learned AGA for the State that the accused may tamper with the evidence or witnesses or accused is of such character that his mere presence at large would intimidate the witnesses or that accused will use his liberty to subvert justice or tamper with the evidence.

6. Learned Counsel for opposite parties has not placed any criminal antecedents of the applicant. The applicant has no criminal history.

7. It is settled principle of law that the object of bail is to secure the attendance of the accused. No material particulars or circumstances suggestive of the applicant fleeing from justice or thwarting the course of justice or creating other troubles in the shape of repeating offences or intimidating witnesses and the like have been shown by learned AGA for the State.

8. In view of the above, the applicant is granted anticipatory bail in respect of offence described in para 2 of the present order. In the event of arrest of the applicant, he shall be released on anticipatory bail on his furnishing a personal bond of **Rs.25,000/-** with two sureties each in the like amount to the satisfaction of the court concerned with the

following conditions:-

(i) The applicant shall make himself available for interrogation by a police office as and when required.

(ii) The applicant shall not directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or to any police office.

(iii) The applicant shall not leave India without the previous permission of the Court concerned.

(iv) In the event, the applicant changes residential address, the applicant shall inform the court concerned/Investigating Officer about new residential address in writing.

(v) The applicant shall cooperate with the investigation and make himself available for interrogation whenever required.

(vi) The applicant shall not obstruct or hamper the police investigation and not to play mischief with the evidence collected or yet to be collected by the police.

(vii) The applicant shall maintain law and order.

(viii) The applicant shall at the time of execution of the bond, furnish his address and mobile number to investigating officer, and the court concerned.

(ix) The applicant shall regularly remain present during the trial, and cooperate with the Court to complete the trial for the above offences.

(x) Non presence of the applicant or his counsel before the court concerned shall be construed as violation of the present order and the court concerned would be at liberty to take coercive measures in accordance with law.

9. In case of default of any of the conditions, the Investigating Officer shall be at liberty to file appropriate application for cancellation of

protection granted to the applicant.

10. With the directions made above, the anticipatory bail application stands **allowed**.

(Vikram D. Chauhan,J.)

August 25, 2026
D. Tamang